<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 59 OF 2017 & IA Nos. 165, 166 & 331 of 2017

Dated: 27th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Shri Subhash Ananda Tambe & Ors.	da Tambe & Ors. Vs.			Appellant(s)
State of Maharashtra (Ministry of Powe	ˈS.		Respondent(s)	
Counsel for the Appellant(s)	:	Ms. Bina Mae Mr. Vinayak I Mr. Prateek I Mr. Piyush D	Kulkarn Dhir	i
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan for R-1		
		Mr. S.B. Vaidya for R-2		
		Ms. Anjali Ch Mr. Sagar Ra Ms. Malavika	ane	
		Mr. M.Y. Des	hmukh	for R-3

<u>ORDER</u>

IA NO. 540 OF 2017 – Delay in filing Reply

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 590 OF 2017 – Delay in filing Rejoinder

Delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 59 OF 2017

We have heard learned counsel for the Appellant and learned counsel for the Respondents for some time.

List the matter for further hearing on 05.09.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

tpd/mk